

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 282/2001

Thursday, this the 9th day of August, 2001.

CORAM :

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

K. Kanniammal, aged 55 years,
W/o late K. Kumaran,
No.41-B, Barath Bhawan Road,
Thiruvalluvar Nagar,
Mettupalayam,
Coimbatore District. Applicant

(By Advocate Mr. T.C. Govindaswamy)

Vs

1. Union of India represented by
The General Manager, Southern Railway,
Headquarters Office, Park Town P.O.,
Chennai-3.
2. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.
3. The Senior Divisional Accounts Officer,
Southern Railway, Palghat Division,
Palghat. Respondents

(By Mr. K.V. Sachidanandan, ACGSC)

The application having been heard on 9.8.2001, the
Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN

This application was filed by the widow of late
K. Kumaran, who was a Master Craftsman (Carriage & Wagon) (Group
'C') at Mettupalayam Railway Station of Southern Railway,
Palghat praying that it may be declared that respondents are
liable to revise the pay and allowances of the applicant's late
husband, K. Kumaran with effect from 1.1.96 as per the Railway
Services(Revised Pay) Rules, 1997, read with Annexure A-5, and
that they are bound to revise the Pension/Family Pension on
that basis, and that the respondents be directed to grant to
the applicant monetary benefits along with the arrears of

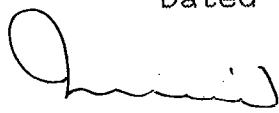
revised pay and allowances as also pension and family pension with interest at the rate of 18% per annum w.e.f. 1.4.2000 upto the date of settlement.

2. The respondents have filed a reply statement in which they have indicated that orders have been issued by the Chief Personnel Officer, Southern Railway, Madras in terms of the Railway Board's letter dated 18.1.2000 to revise the pay of the applicant's husband with effect from 1.1.96, that his pension has also been revised and the consequential benefits are being arranged to be given to the applicant.

3. In the light of the R-1 order of the Railway Board and the submission of the respondents in the reply statement, the applicant's grievance has been reduced practically to nil. What remains is that the respondents should give the benefits flowing from the decision taken by R-1 order without delay. The counsel for respondents agree that the application may be disposed of with appropriate direction.

4. In the light of the above submission by the counsel and in view of the development, the application is disposed of directing the respondents to make available the monetary benefits arising from Annexure R1 Order within a period of one month from the date of receipt of a copy of this order. No order as to costs.

Dated the 9th August, 2001.



T.N.T. NAYAR,
ADMINISTRATIVE MEMBER

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A.V. HARIDASAN,
VICE CHAIRMAN